

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2000/ 3395 /A

From :- Shri Gautam Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aminur Rahman,
District & Sessions Judge,
Baksa.

Dated Guwahati the th 25 September, 2020.

Sub: Earned Leave.

Ref:- Your letter No. DJ/ BAK/2020/2249, dtd. 24.09.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for thirty days w.e.f. 25.08.2020 to 23.09.2020 along with station leave permission, has been granted, subject to submission of your application for earned leave in prescribed format. Further, you have been allowed to hand over the charge of your Court and office to the Addl. District & Sessions Judge, Baksa retrospectively.

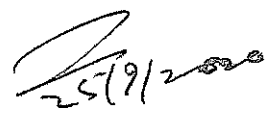
Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-49/2000/ ³³⁹⁷ 3396 - /A, dated 25.9.2020
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. ✓ The Project Manager, Gauhati High Court.


REGISTRAR (VIGILANCE)

Rdgp